

1SLP(C) 12479/17

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ITEM NO.53

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.12479/2017
(Arising out of impugned final judgment and order dated 29/03/2017
in NN No. 1786/2015 29/03/2017 in EA No. 2006/2015 29/03/2017 in
CAL No. 6/2016 passed by the High Court of Bombay)

GAUTAM SINGHANIA

Petitioner(s)

VERSUS

HARI SHANKAR SINGHANIA AND ORS

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned
judgment and permission to file synopsis and list of dates)

Date : 08/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.

Mr. Kunal Vajani, Adv.

Mr. Suraj Juneja, Adv.

Mr. Pranaya Goyal, Adv.

Mr. Akshay, Adv.

Mr. Aman Gandhi, Adv.

Mr. Shubham Kulshreshtha, Adv.

Ms. Bindi Girish Dave, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv.

Nos.1 to 6 Mr. Dinyar Madon, Sr. Adv.

Mr. Yogendra Nath Bhardwaj, Adv.

Ms. Nandini Khaitan, Adv.

Mr. Sanjeev K. Kapoor, Adv.

Mr. Rajat Jariwal, Adv.

Mr. Sahil Narang, Adv.

Ms. Suriti Chowdhary, Adv.

Mr. Sairam Subramaniam, Adv.

for M/s. Khaitan & Co.

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For R - 8 & 9 Mr. C.A. Sundaram, Sr. Adv.

Mr. Subramonium Prasad, Sr. Adv.

Mr. Shirish Kumar Misra, Adv.

Mr. Sarvesh Chandra Dubey, Adv.

Mr. Raghvendra Updhyay, Adv.

For Râ- 19 to 21 Mr. Neeraj Malhotra, Sr. Adv.

Mr. Shohit Chaudhry, Adv.

Ms. Aradhana Bhansali, Adv.

Mr. Rupal Luthra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Let the matter be listed on 5 th

July, 2017.

The respondent Nos.7 to 15 shall deposit a sum of
Rs.10,00,00,000/- (Rupees ten crores only) before the
Registry of this Court by end of May, 2017. The amount so
deposited shall be kept in a short term fixed deposit in the
UCO Bank, Supreme Court Compound, New Delhi, so that interest
can be accrued on the same.

The amount of Rs.20,00,00,000/- (Rupees twenty
crores only) that has already been deposited in pursuance of
this Court's order dated 30 th

April, 2017, shall also be kept

in a short term fixed deposit in the UCO Bank, Supreme Court
Compound, New Delhi, so that interest can be accrued on the
same.

(Chetan Kumar)

Court Master (H.S. Parasher)

